

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM; NAGALAND; MIZORAM AND ARUNACHAL PRADESH)

ORDER NO. 3

Dated Guwahati, the 10th February, 2020

Hon'ble the Chief Justice has been pleased to order the following in regard to occupancy of the Staff Quarters attached with the residence of Hon'ble Judges:

1. Staff attached to the Hon'ble Judge will be eligible to occupy the Staff Quarter attached with the residential complex of Judges' Bungalow. If the said staff is removed from the attachment with the Hon'ble Judge, he would have to vacate the Staff Quarter within 10 (ten) days of his removal order.
2. If the staff fails to do so, it would be treated as a misconduct and disobedience calling for departmental proceeding against him.

This order will come into force with immediate effect.

By Order,
Sd/- Raktim Duarah
REGISTRAR GENERAL

Memo No. HC-III-18/2011/ 269 /G Dated 10th February, 2020.

Copy to:

1. The Registrar (_____), Gauhati High Court, Guwahati.
2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
3. The Joint Registrar (_____), Gauhati High Court, Guwahati.
4. The Deputy Registrar(_____), Gauhati High Court, Guwahati
5. The Project Manager, Computer Section, Gauhati High Court, Guwahati.
He is requested to upload the order in the Gauhati High Court Website.
6. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
7. The Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
8. The P.S. to Hon'ble Mr. Justice _____, Gauhati High Court, Guwahati.
9. The A.O.(J), _____, Gauhati High Court, Guwahati.
10. The Court Officer-I/II, Gauhati High Court, Guwahati.
11. The Chief Security Officer, Gauhati High Court, Guwahati.
12. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
13. The Notice Board, Gauhati High Court, Guwahati.


REGISTRAR GENERAL

